

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

ITEM No. 117

IA(I.B.C)/526 (CH)2024  
CP (IB) No. 673/Chd/Pb/2019

**IN THE MATTER OF:-**

Vipin Garg ( sole proprietor) Shree  
Cotton Company

...Petitioner

Versus

Ahuja Cotspin Pvt. Ltd.

...Respondent

**Under Section:9, IBC 2016 and Rule 11 of NCLT, 2016**

**Order delivered on 15.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the petitioner** : Mr. Pulkit Goyal, Advocate  
Ms. Swati Saluja, Advocate

**For the respondent** : Mr. Anand Chhibbar, Senior Advocate  
Mr. Vaibhav Sahni, Advocate

**ORDER**

**IA(I.B.C)/526 (CH)2024 and CP (IB) No. 673/Chd/Pb/2019**

Ld. counsel for the petitioner and ld. Senior Counsel appearing on behalf of the respondent submits that the arguments as extended in Item No.116 bearing CP (IB) No. 657 /Chd/Pb /2019 are same.

Heard. **Order reserved.**

Sd/-  
**(L. N. GUPTA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**